

Table of the House, an hon. Member of the Opposition suggested that a copy of the evidence should also be laid on the Table or placed in the Library. Well, I doubt whether there is enough time for it. Then, no such evidence has been sent to us. We have not got it. Whether it will come or not, I do not know. Anyhow, we do not possess it. [Placed in Library. See No. LT-522/58].

Mr. Speaker: I may say that members of the Press Gallery cannot go on disturbing the House like this. They have to go one after the other in silence. There should not be such a rush, disturbing the proceedings of the House.

ADJUDICATION PROCEEDINGS AND APPEAL RULES

The Minister of Finance (Shri T. T. Krishnamachari): I beg to lay on the Table, under sub-section (3) of section 27 of the Foreign Exchange Regulation Act, 1947, a copy of the Adjudication Proceedings and Appeal Rules, 1957, published in Notification No. SRO 23, dated the 4th January, 1958. [Placed in Library. See No. LT-523/58].

AMENDMENTS TO INSURANCE RULES

Shri T. T. Krishnamachari: I beg to lay on the Table, under sub-section (3) of section 114 of the Insurance Act, 1938, a copy of Notification No. SRO 3574, dated the 9th November, 1957, making certain further amendments to the Insurance Rules, 1939. [Placed in Library. See No. LT-524/58].

AMENDMENTS TO MINERAL CONCESSION RULES

The Minister of Mines and Oil (Shri K. D. Malaviya): I beg to lay on the Table, under section 10 of the Mines and Minerals (Regulation and Development) Act, 1948, a copy of each of the following Notifications, making certain further amendments to the Mineral Concession Rules, 1949:—

(1) SRO No. 53, dated the 4th January, 1958.

(2) SRO No. 159, dated the 11th January, 1958.

(3) SRO No. 160, dated the 11th January, 1958.

[Placed in Library. See No. LT-525/58]

NOTIFICATIONS ISSUED UNDER ALL INDIA SERVICES ACT

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table, under sub-section (2) of section 3 of the All India Services Act, 1951, a copy of each of the following Notifications:—

(1) SRO No. 4018, dated the 21st December, 1957, making certain amendments to the Indian Civil Service Provident Fund Rules, 1942.

(2) S.R.O. No. 4019, dated the 21st December, 1957, making certain amendments to the Indian Civil Service Provident Fund Rules, 1942.

(3) S.R.O. No. 4020, dated the 21st December, 1957, making certain amendments to the Secretary of State's Services (General Provident Fund) Rules, 1943.

(4) S.R.O. No. 4021, dated the 21st December, 1957, making certain amendments to the Secretary of State's Services (General Provident Fund) Rules, 1943.

(5) S.R.O. No. 4022, dated the 21st December, 1957, making certain amendments to the Indian Civil Service (Non-European Members) Provident Fund Rules, 1943.

(6) S.R.O. No. 9, dated the 4th January, 1958, making certain amendment to the Indian Police Service (Uniform) Rules, 1954.

(7) S.R.O. No. 10, dated the 4th January, 1958, making certain amendment to the Indian Police Service (Recruitment) Rules, 1954.

(8) S.R.O. No. 11, dated the 4th January, 1958, making certain amendment to the Indian Administrative Service (Recruitment) Rules, 1954.